

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PANDHE INFRACONS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Pandhe Infracons Private Limited
2.	Date of incorporation of corporate debtor	December 18, 2008
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45202PN2008PTC143307
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered and Principal Office: 157, Railway Lines, Solapur, Maharashtra 413001
6.	Date of closure of Insolvency Resolution Process	August 10, 2023
7.	Liquidation commencement date of corporate debtor	August 11, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Brijendra Kumar Mishra IBBI/IPA-002/IP-N00109/2017-2018/10257
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai, 400071 Email Id: mishrabk1959@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: I-21/22, Paragon Centre, Pandurang Budhkar Marg, Worli, Mumbai 400013 Email Id: Pandheinfracons.cirp@gmail.com
11.	Last date for submission of claims	September 13, 2023

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **Pandhe Infracons Private Limited** on **August 11, 2023**.

The stakeholders of **Pandhe Infracons Private Limited** are hereby called upon to submit their claims with proof on or before September 13, 2023 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Brijendra Kumar Mishra
IBBI/IPA-002/IP-N00109/2017-2018/10257

Date: August 15, 2023

Place: Mumbai.